

MR. SPEAKER: It has happened in Rajya Sabha; it cannot come here.

SHRI JYOTIRMOY BOSU: I have given written notice.

MR. SPEAKER: You are basing it on what happened in Rajya Sabha.

SHRI JYOTIRMOY BOSU: I have not mentioned anything about Rajya Sabha. A file which was sent to Mr. L. N. Mishra involving . . .

MR. SPEAKER: Please sit down; I do not allow it. It has happened in Rajya Sabha and you are raising it.

SHRI SHYAMNANDAN MISHRA (Begusarai): On a point of order, Apart from the subject-matter that is sought to be raised, my point of order is this. If we get any information from the forum of the Rajya Sabha, shall we not take notice of it? Is that the rule? There might be very serious information that might have been conveyed to Rajya Sabha and that can form the subject-matter of discussion here. We get information from the newspapers. That does not mean that we should not get any information from the forum of the Rajya Sabha.

MR. SPEAKER: There is nothing to debar you.

SHRI JYOTIRMOY BOSU: I have given fullest details, I have with me a copy of that letter.

MR. SPEAKER: In this House, the practice is, that if that happens and if it comes in the motion, to send that to the Minister.

SHRI JYOTIRMOY BOSU: I am very glad that you have given me the chance.

MR. SPEAKER: So far as Shri Mishra is concerned, I do not think that any matter which is under discussion in the Rajya Sabha cannot be referred in this House. There is no bar against that. You will kindly sit down now since I have given my ruling. Now, Shri Mohan Kumaramangalam.

13.36 hrs.

COAL MINES (NATIONALISATION) BILL.*

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners in respect of the coal mines specified in the Schedule with a view to re-organising and reconstructing such

coal mines so as to ensure the rational, co-ordinated and scientific development and utilisation of coal resources consistent with the growing requirements of the country, in order that the ownership and control of such resources are vested in the State and hereby so distributed as best to subserve the common good, and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners in respect of the coal mines specified in the Schedule with a view to re-organising and reconstructing such coal mines so as to ensure the rational co-ordinated and scientific development and utilisation of coal resources consistent with the growing requirements of the country, in order that the ownership and control of such resources are vested in the State and thereby so distributed as best to subserve the common good, and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S. MOHAN KUMARAMANGALAM: Sir, I introduce the Bill.

श्री० एस० एम० बनर्जी : अध्यक्ष महोदय, पे कमिशन की रिपोर्ट पर आप कब टाउम देंगे।

अध्यक्ष महोदय : मैं उनमें बात करूँगा और अगर कोई रास्ता निकला तो निकालूँगा।

13.36 hrs.

MATTER UNDER RULE 577

RAILWAY GUARDS' DECISION TO WORK TO RULE

MR. SPEAKER: Now, Shri Dinen Bhattacharyya.

SHRI DINEN BHATTACHARYYA (Serampore): Mr. Speaker, Sir, with your permission, under Rule 577, I want to mention here that in the *Hindustan Times* Delhi, it has appeared that from to-day, the Guards of all Railways all over the country have decided to work to rule. So, may I know from the hon. Minister—their demand is for the revision of their pay scales—the reaction on this decision of the guards? The recommendation of the Pay Commission is there for which we are so anxious to find time for discussion. This

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†Introduced with the recommendation of the President.

✓ been enticed to accept this request. But

Bill

[Shri Dinan Bhattacharyya]

notice has been sent to the Railway Board by the Guards about their decision to work to rule. The Minister is here. Let him say something in this regard.

13.39 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QUERESHI): I have seen the reports appearing in the press. It has also been brought to the notice of the Railway Ministry that the All India Railway Guards Council had passed a resolution wherein they have stated that they would start the work to rule from to-day. The Railways have no information whether this action has been implemented actually by the Guards or not. But, I have got the statement by the Chief Adviser of Guards Congress, Shri Attar Singh Ahuja wherein he has stated that 18,000 guards all over the country were going to observe the work to rule from 10th June which would paralyse the railways throughout the country. At this critical stage, the whole House knows that we have to move tremendous quantity of foodgrains from one part of the country to another. I would request the railway guards not to resort to this agitation at this stage. If any other information is available with the Railway Ministry, that will be brought to the notice of the hon. House.

SHRI DINEN BHATTACHARYYA: What about the revision of pay scales?

SHRI MOHD. SHAFI QUERESHI: This matter has been thoroughly gone into by the Pay Commission. This matter was earlier referred to the Railway Board and the same has been taken up by the Unions also. It is under the consideration of the Board.

SHRI S. M. BANERJEE (Kanpur): May I seek a clarification?

MR. DEPUTY-SPEAKER: This is under Rule 377.

SHRI JYOTIRMOY BOSU (Diamond Harbour): But if rule 377 invites a statement from the minister, a further clarification can be sought.

MR. DEPUTY-SPEAKER: By the member who has raised it, not by any other member.

13.40 hrs.

MOTION RE. REFERENCE OF MATTER TO COMMITTEE OF PRIVILEGES ABOUT IMPLEMENTATION OF LOK SABHA RESOLUTION

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"That this House, having considered the statement made by the Minister of Steel and Mines in the House on the 25th April, 1973, points raised by Members thereon, and other relevant facts relating to the implementation of the latter part of the resolution adopted by Lok Sabha on the 2nd December, 1970, namely, that the Government in the light of gravity of the offence administer to Shri S. C. Mukherjee maximum punishment under the law and report the same to this House', do resolve that the matter be referred to the Committee of Privileges;

The House do further direct that the Committee report to the House by the 16th August, 1973."

At a meeting held by the Minister of Steel and Mines with the leaders of the opposition yesterday, it was decided that this motion be passed without discussion.

MR. DEPUTY-SPEAKER: The question is:

"That this House, having considered the statement made by the Minister of Steel and Mines in the House on the 25th April, 1973, points raised by Members thereon, and other relevant facts relating to the implementation of the latter part of the resolution adopted by Lok Sabha on the 2nd December, 1970, namely, that the Government in the light of gravity of the offence administer to Shri S. C. Mukherjee maximum punishment under the law and report the same to this House,' do resolve that the matter be referred to the Committee of Privileges;

The House do further direct that the Committee report to the House by the 16th August, 1973."

The motion was adopted.

13.42 hrs.

STATUTORY RESOLUTION RE. PROCLAMATION IN RELATION TO THE STATE OF MANIPUR AND MANIPUR STATE LEGISLATURE (DELEGATION OF POWERS) BILL

SHRI JYOTIRMOY BOSU (Diamond Harbour): I rise on a point of order about item 18. This statutory resolution stands in